

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 17-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/521(CHE)2024

PETITION NUMBER : CP(IB)/90(CHE)2023

**NAME OF THE PETITIONER : Amier Hamsa Ali Abbas Rawther (IRP)
(S Sanjeevi)**

NAME OF THE RESPONDENT(S) : --

**UNDER SECTION : Sec 60(5) r/w Sec 99 of IBC, 2016 r/w Rule
11 of NCLT Rules, 2016**

ORDER

Ld. Counsel Ms. Jayanthi K Shah is present. Ld. RP Mr. Amier Hamsa Ali Abbas Rawther is present in person.

RP report has been filed recommending initiation of Insolvency Resolution Process against the Personal Guarantor.

The Report is taken on record.

Copy of the report be served on the parties.

IA(IBC)/521(CHE)2024 is accordingly disposed off.

RP is directed to file the report in the main company petition.

All the parties are directed to file their response on the report within 2 weeks in the main company petition.

Rejoinder, if any, be filed within a week thereafter in the main company petition.

List CP(IB)/90(CHE)2023 for hearing on **27.05.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk